

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.654/2004

Thursday, this the 11th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Sumit Gupta
s/o Shri M.C.Gupta
c/o Smt. Kamlesh Kumari
House No.303, RZ-D-I/5
Gali No.5, Mahabir Enclave Part-I
New Delhi-45

..Applicant

(By Advocate: Shri Susheel Sharma)

Versus

1. Govt. of NCT of Delhi
through the Principal Secretary Home
5th Floor, IGI Indoor Stadium Complex
Delhi
2. The Commissioner of Police
Police Head Quarters
IP Estate, New Delhi-1

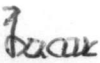
..Respondents

O R D E R (ORAL)

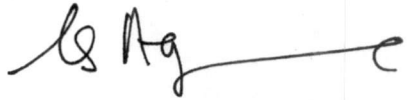
Justice V. S. Aggarwal:

Learned counsel for applicant states that he may be permitted to withdraw the petition with liberty to file a fresh petition subsequently if the cause arises.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S. K. Naik)
Member (A)

/sunil/


(V. S. Aggarwal)
Chairman